



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 25th October, 2017

**No. LGL.58/2017/9.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 16th October, 2017 is hereby published for general information.

**ASSAM ACT NO. XXXVII OF 2017**

**(Received the assent of the Governor on 16th October, 2017)**

**THE MAJULI UNIVERSITY OF CULTURE ACT, 2017**

**AN  
ACT**

to establish and constitute a teaching and affiliating Cultural University in the State of Assam.

**Preamble**

Whereas it is expedient to establish and constitute a teaching and affiliating Cultural University in the world's largest river island Majuli in the State of Assam.

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

- |                                       |    |     |  |
|---------------------------------------|----|-----|--|
| Short title, extent and commencement. | 1. | (1) | This Act may be called the Majuli University of Culture Act, 2017.   |
|                                       |    | (2) | It extends to the whole of Assam.  |
|                                       |    | (3) | It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint. |

**CHAPTER-I  
PRELIMINARY**

**Definitions**

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| 2.  | In this Act, unless the context otherwise requires,-   |
| (a) | "Academic Council" means the Academic Council of the University;   |
| (b) | "Affiliated Institution" means a College or an Institution affiliated to the University and includes a college or an institution deemed to be an affiliated college or institution under this Act;     |
| (c) | "Board" means the Board of Management of the University;   |
| (d) | "Board of Studies" means the Board of Studies of the University;   |
| (e) | "Chancellor" means the Chancellor of the University;   |
| (f) | "College" means an Institution admitted to the University in accordance with the provisions of this Act and the Statutes and includes a College managed by the University;                             |
| (g) | "Constituent College" means a College established, managed, maintained and controlled by the University and includes a College or an institution deemed to be a constituent college of the University; |
| (h) | "employee" means every person in the whole-time employment of the University;  |
| (i) | "faculty" means a faculty of the University;   |
| (j) | "Government" means the Government of Assam;  |
| (k) | "Institute" means the Institute, College or centre attached to the University as an affiliated Institute, or a constituent Institute and the word "institution" shall be constructed accordingly;      |
| (l) | "Other Universities" means the Universities established or deemed to have been established under any other enactments;   |

- (m) "performing arts" include music, dance, drama, culture which were created by Mahapurush Shankardeva, Madhabdeva and other great luminaries of this art and it would also include all other forms of traditional music, dance, drama and other cultural activities prevailing among different indigenous communities of Assam;
- (n) "prescribed" means prescribed by Statutes, Regulations or Rules;
- (o) "section" means a section of this Act;
- (p) "State" means the State of Assam;
- (q) "Statutes", "Regulations" and "Rules" means respectively the "Statutes", "Regulations" and "Rules" of the University made under this Act;
- (r) "Teacher" means a Professor, Reader, Lecturer or such other person imparting instruction or conducting or supervising research either in the constituent college or in the department of the University or in an affiliated college as the context may imply; and
- (s) "University" means the Majuli University of Culture established under this Act.

## CHAPTER-II THE UNIVERSITY

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|----------------------------------|---|
| Incorporation of the University. | <p>3. (1) The Chancellor, the first Vice-Chancellor, Members of the Board and the Academic Council and all persons, who may hereafter become such Chancellor, Officers and Members so long as they continue to hold such office or membership shall constitute a body corporate, by the name of the Majuli University of Culture and such body corporate shall have perpetual succession and a common seal and may sue and be sued by that name.</p> <p>(2) The headquarters of the University shall be located in Majuli District of Assam.</p> <p>(3) Subject to the provisions of this Act and the Statutes, the University shall be competent to acquire and hold property both movable and immovable, to lease, sell or otherwise transfer any movable or immovable property, which may have become vested in, or may have been acquired by it for the purposes of the University and to contract and do all other things necessary for the purpose of this Act.</p> |
| Objects                          | <p>4. The University shall have following objects:-</p> <ul style="list-style-type: none"> <li>(i) to promote education, research and training in various spheres of culture including language, literature, visual arts, performing arts, satriya dance, ankiya bhaona, mukha (mask making) etc;</li> <li>(ii) to impart education and disseminate learning in architecture and folklore for the advancement of knowledge and for the betterment of society;</li> </ul>  |

- (iii) to generate and disseminate learning and promote creating excellence in various spheres of culture, providing the infrastructure for instruction, research and creativity and in particular, to take appropriate measures for promoting into disciplinary, academic and creative pursuits in the University;
- (iv) to promote ethnic studies like ethno archaeology, ethnomusicology, satriya sanskriti;
- (v) to provide facilities and opportunities for graduate, post-graduate, doctorate and post-doctorate education in various sphere of culture including language, literature, visual arts, performing arts, architecture and folklore by instruction, training, research and development and extension and by such other means as the University may deem fit;
- (vi) to serve as a centre for fostering co-operation and exchange ideas among the academic and research communities;
- (vii) to organize exchange programmes with other Universities and institutions of repute in India and abroad; and
- (viii) to undertake such other activities as may be required to fulfill the above objects.

**Powers and functions of the University**

5. The University shall in particular exercise and perform the following powers and functions, namely:-
- (a) to provide for guidelines in creative arts and allied branches of learning;
  - (b) to grant, subject to such conditions as the University may determine diplomas or certificates and confer degrees and other academic distinctions on the basis of examination, evaluation or any other method of assessment, on deserving persons;
  - (c) to confer honorary degrees or other distinctions on persons for the creative excellence;
  - (d) to institute Fellowships, Awards, Medals and Scholarships;
  - (e) to recognize institution of higher learning and research for such purposes as the University may determine;
  - (f) to appoint persons working in any other University or organization as Fellows and Visiting Professors of the University for specific periods;
  - (g) to collaborate or associate with other Universities or authorities of institutions of higher learning;
  - (h) to establish and maintain Colleges, Academies, Institutes and Cultural Complexes;
  - (i) to take up documentation, translation and publication and for the purpose, enter into arrangements with other institutions or bodies;
  - (j) to declare a College, Academy or Institute as Autonomous;
  - (k) to determine standards for admission into the colleges of the University;
  - (l) to make arrangements for promoting general welfare of the teachers, employees and students;
  - (m) to regulate and enforce discipline among the employees and students;
  - (n) to receive donations and to acquire, hold, manage and dispose of any movable or immovable property;

- (o) to make arrangements for promoting the health, general welfare and moral well-being of students and take such measures as would foster in them habits of hard work, self-discipline and spirit of service to society;
- (p) to fix the fees payable to the University and to demand and receive such fees;
- (q) to hold and manage endowments and bursaries; and institute and award fellowships, scholarships, studentships, medals and prizes;
- (r) to institute and provide funds wherever necessary for carrying out the functions of the University;
- (s) to co-operate with the other Universities or Institutions or Authorities or Associations in such manner and for such purposes as the Board may determine;
- (t) to establish, maintain, manage and confer recognition to hostels;
- (u) to co-ordinate, supervise, regulate and control the teaching and conduct of research work in the affiliated institutions to the extent deemed necessary;
- (v) to determine the powers and duties of the officers and other employees of the University other than those provided in this Act;
- (w) to provide for inspection of affiliated institutions and lay down standards of instruction and research;
- (x) to institute and establish professorships, readerships, lecturerships and any other teaching and research posts required by the University and to appoint persons to such professorships, readerships, lecturerships and other teaching and research posts; and
- (y) to do all such acts and things as may be required in furtherance of the objects of the University.

University  
open to all  
classes and  
creeds.

6. No person shall, on grounds only on religion, race, caste, sex descent, residents, language, political opinion or any other of these, be ineligible for, or discriminate against in respect of any employment or office under the University or Membership of any of the authorities or bodies of the University or admission to any course of study or research in the University :

Provided that the University may, in consultation with the Government, reserve seats for the members of the Backward Class of Citizens or Scheduled Castes or Scheduled Tribes or women or any other category of persons for the purpose of admission as students to any of the constituent colleges or the institutions of the University or affiliated colleges and institutions.

### CHAPTER-III

#### THE CHANCELLOR AND OFFICERS OF THE UNIVERSITY

- The Chancellor
7. (1) The Governor of Assam shall, by virtue of his office, be the Chancellor of the University.
- (2) The Chancellor shall be the head of the University and shall when present, preside at the meeting of the convocations of the University.

(3) The Chancellor shall exercise the powers of overall supervision over the University and take requisite steps to develop it as centre of excellence in creativity, research and learning.

(4) The Chancellor may, either *suo moto* or on a reference made to him by the Vice-Chancellor under the provision of sub-section (8) of section 10 or by the State Government, by order in writing, annul any proceedings of any of the authorities of the University which is not in conformity with this Act, the Statutes, the Regulations, the Rules, or any other law for the time being in force:

Provided that before making any such order, the Chancellor shall call upon such authority to show cause as to why any such order should not be made and consider the cause if any, shown by such authority within a period not exceeding sixty days as may be fixed by the Chancellor.

(5) The Chancellor shall have the right to suspend or dismiss any of the authorities of the University and to take measures for the interim administration of the University:

Provided that before taking any such action the Chancellor shall give an opportunity to such authority to show cause as to why such an action should not be taken.

(6) Every proposal, for the conferment of an honorary degree shall be subject to confirmation of the Chancellor.

(7) An appeal shall lie to the Chancellor against any order of dismissal passed by the Board or the Vice-Chancellor against any employee concerned.

(8) An appeal under sub-section (7) shall be filed within sixty days from the date of service of the order of dismissal on the employee concerned.

(9) The Chancellor shall have power to remove the Vice-Chancellor from office by an order in writing on charges of mismanagement of funds or misconduct or for any other good and sufficient reasons:

Provided that orders removing the Vice-Chancellor under this sub-section shall not be passed until such charges are proved by an enquiry conducted by an officer not below the rank of Secretary to the Government, appointed by the Chancellor for the purpose:

Provided further that the Vice-Chancellor shall not be removed under this sub-section unless he has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

Officers of the  
University.

8.

The following shall be the officers of the University, namely:-

- (i) the Vice-Chancellor;
- (ii) the Registrar;
- (iii) the Finance and Accounts Officer;
- (iv) the Controller of Examinations; and
- (v) such other officers as may be declared by the Statutes to be Officers of the University.